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Date: 04/11/2025

(2024) 11 UK CK 0003

Uttarakhand High Court

Case No: First Bail Application No. 2070 Of 2024

Aslam Alias Tanda APPELLANT

Vs

State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 7, 2024

Acts Referred:

Uttarakhand Protectin Of Cow Progeny Act, 2007 - Section 3, 5, 11

Citation: (2024) 11 UK CK 0003

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Rajveer Singh, S.C. Dumka

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.85 of 2024, under Sections 3, 5, 11 of the Uttarakhand Protectin of Cow Progeny Act, 2007, Police Station

Bhagwanpur, District Haridwar.

- 2. Heard learned counsel for the parties and perused the record.
- 3. It is argued by learned counsel for the applicant that co-accused, having similar role, has already been granted bail.
- 4. This fact is admitted by learned State Counsel.
- 5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.

7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the
satisfaction of the court concerned.